

Year	Gold	Other goods
	Rs. lakhs	Rs. lakhs
1967	2.00	0.4
1968	2.9	3.5

(d) In line with intensified measures being taken all over the country for preventing smuggling, better vigilance is being exercised on the coastal areas supported by better collection of intelligence, redeployment of staff, intensified shore patrols etc.

#### **Fertilizer Programme for Fourth Plan**

1590. SHRI P. C. ADICHAN :  
SHRI S. K. TAPURIAH :  
SHRI HIMATSINGKA :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether the Fertilizer Programme for the Fourth Five Year Plan has been finalised ;

(b) if so, the total investment required for the same in the public and private sectors ;

(c) the revised targets of production of each item of fertilizer, as distinct from the targets fixed under the original draft for Fourth Plan prepared in 1965-66 and how these will be shared between the private and public sector ;

(d) the number, location and capacity of each new fertilizer project to be undertaken under the Fourth Plan in the public and private sector ; and

(e) whether self-sufficiency in fertilizers is expected to be achieved under this programme and if so, the estimated requirements at the end of this plan ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) :

(a) No.

(b) to (c). Do not arise.

#### **Companies with Minority Foreign participation**

1591. SHRI DEVEN SEN : Will the Minister of FINANCE be pleased to state :

(a) the number of Companies with minority foreign participation having provided in their Articles of Association a provision authorising the foreign partner to appoint the Managing Director ;

(b) the reaction of Government to such a provision ; and

(c) whether Government propose to amend the Company's Act with a view to make provision against such matters ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Indian companies which are permitted to have minority foreign collaboration are not likely to have a provision in their Articles of Association giving the exclusive power to the foreign collaborator to appoint a Managing Director from their group of shareholders for the enterprise. In approving foreign collaboration cases with foreign minority capital participation, where a request is received from the foreign collaborator to appoint a managing Director from his group of shareholders, Government do not agree to such appointment except in very exceptional circumstances. In such exceptional cases, Government may agree to appointment, for a limited period, of a Managing Director from the group of foreign shareholders mainly for the purpose of the technical control of the project until the stage, the project reaches commercial production.

(c) In view of the reply to parts (a) and (b), this question does not arise in respect, particularly, of Indian companies which are permitted to have minority foreign capital participation.

#### **Off-Shore Oil Drilling in Cambay Region**

1592. SHRI C. JANARDHANAN :  
SHRI D. N. PATODIA :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether Government have received any fresh offer for collaboration in off-shore oil drilling in the Cambay region ;

(b) if so, the name of the company which had made the offer ;